



2026:AHC:170982

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 27082 of 2026

Neha Nishad

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ratan Kumar Bhardwaj, Rishabh Shukla
Counsel for Opposite Party(s) : G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. However alongwith the instant bail application free true copy of the bail rejection order passed by the court concerned has not been annexed but in view of the explanation given by the applicant in this regard the instant bail application is being heard on merit.
2. Heard Sri Ratan Kumar Bhardwaj, learned counsel for the applicant and Sri R.N. Srivastava, learned AGA for the State.
3. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.244 of 2026, under Sections 191(2), 191(3), 190, 109(1), 103(1), 115(2), 352, 351(3) BNS (Corresponding Sections 147, 148, 149, 307, 302, 323, 504, 507 IPC), Police Station Ramgarh Taal, District Gorakhpur, during pendency of the trial.
4. Learned counsel for the applicant submits, applicant is lady and on the basis of false and general allegation she has been made accused alongwith six others including her mother and after considering the entire facts in detail mother of the applicant i.e. co-accused Ramawati has been released on bail by this Court with a detailed order dated 28.07.2026 passed in Criminal Misc. Bail Application No.25850 of 2026 and case of applicant is at par with her.
5. He next submits, applicant is not having any criminal history and in the present matter she is in jail since 30.04.2026.

6. Per contra, learned AGA however opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

7. I have heard learned counsel for both the parties and perused the record.

8. However, applicant is named in the FIR alongwith others including her mother i.e. co-accused Ramawati but it reflects, with a very detailed order dated co-accused Ramawati has been released on bail by this Court and case of applicant is at par with her.

9. Further, applicant is lady and she is not having any criminal history and in the present matter she is in jail since 30.04.2026.

10. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

11. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

12. Let the applicant - **Neha Nishad** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

13. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of

the bail of the applicant.

14. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

August 13, 2026
Shahroz